

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-04-2024 AT 10:30 AM**

**CP (IB) No. 36/95/HDB/2024**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Indian Bank

...Petitioner

**AND**

Mr. P Vani Murthy in the matter of Abhirama Steels Ltd.

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

No representation for the Financial Creditor.

Following the judgment of the Hon'ble Supreme Court of India, in Surendra B. Jiwrajka vs Omkara Assets Reconstruction Private Limited in W.P.(C) No. 149/2022 and batch, we hereby appoint Shri. Mr Kedari Narsimha Rao, having IBBI Registration No. IBBI/IPA-001/IP-P01531/2018-2019/12397, e-mail: [kedarinarsimha@yahoo.co.in](mailto:kedarinarsimha@yahoo.co.in) to act as Resolution professional in the instant matter as her name appears on the current database of IBBI. The Resolution Professional shall file report within 10 days from the date of this order.

Petitioner is directed to pay sum of Rs. 50,000/- towards initial expenses of Resolution Professional. Matter stands adjourned to 27.05.2024 for report.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**